



सत्यमेव जयते

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PART V

Bills introduced in the Gujarat Legislative Assembly

Gujarat Government Gazette. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules :-

THE GUJARAT STAMP (AMENDMENT) BILL, 2016.

GUJARAT BILL NO. 1 OF 2016.

A BILL

further to amend the Gujarat Stamp Act, 1958.

It is hereby enacted in the Sixty-seventh Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Stamp (Amendment) Act, 2016 Short title.

Amendment of section 17 of Bom. LX of 1958. 2. In the Gujarat Stamp Act, 1958, (hereinafter referred to as "the principal Act"), in section 17, after the existing proviso, the following proviso shall be added, namely:-

"Provided further that the instrument, so far as it relates to reconstruction or amalgamation of companies by an order of the High Court under section 394 of the Companies Act, 1956 shall be stamped within thirty days from the date of the order of the High Court." 1 of 1956.

Amendment of section 53 of Bom. LX of 1958. 3. In the principal Act, in section 53, in sub-section (1), to clause (a), the following proviso shall be inserted, namely:-

"Provided that if the Chief Controlling Revenue Authority is satisfied that such person was prevented for sufficient reasons from presenting the application within the period specified above, he may allow such person to present the application within a further period of ninety days on payment of non-refundable amount of rupees one thousand for every thirty days or part thereof."

